

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4677
ANSWERED ON:19.12.2002
PERMANENT JUDGE FOR DIU
DAHYA BHAI V. PATEL

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government have not appointed any permanent Judge for Diu in the U.T. of Daman & Diu;
- (b) whether a Judge visiting from Daman to discharge the functioning;
- (c) if so, whether the people are denied the privilege of seeking bail even in most emergent and genuine case because of the abnormal distance of 750 Kms. between Daman & Diu;
- (d) If so, the steps taken by the Government to appoint a permanent Judge for Diu; and
- (e) the time by which the appointment is likely to be made?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD);

(a) and (b) Yes, Sir.

(c) No, Sir. One Civil Judge (Senior Division) and Chief Judicial Magistrate is deputed to hold sitting for one week in a month at Diu. Similarly, one District and Sessions Judge (part time) is deputed to hold sitting at Diu for 5 consecutive days once in 3 months.

(d) and (e) At present, there is no proposal with the Central Government to appoint a Judge exclusively for Diu.